No. RJ-1/Regular/163/2022

# N O T I C E

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the **Hon'ble Smt. Justice Anuja Prabhudessai** has been pleased to issue the following directions :

"The matters need not be mentioned for continuation of interim/ad-interim relief, already granted, and that the interim/ad-interim relief granted earlier, shall stand continued automatically till the next date, in the case of :

1) Non-availability of the Court for judicial work;
2) In matters curtailed from the Board;
3) In matters which are not called out, though listed;
4) When the Board is discharged, due to paucity of time; and
5) In case, the matters are not shown on the Board on the scheduled dates."

27th April 2022

By Order,

Sd/-

High Court, Appellate Side
Bombay.

(V.R. Kachare)
Registrar (Judl-I)